

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA No. 406 of 2013 &**  
**IA No. 407 of 2013 in**  
**DFR. 2015 of 2013**

**Dated : 18<sup>th</sup> December, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**North Eastern Electricity Supply Co. .... Appellant(s)**  
**Of Orissa Ltd.**

**Versus**

**Orissa Electricity Regulatory Commission ..... Respondent(s)**  
**& Ors**

Counsel for the Appellant(s) : Mr. Hasan Murtaza  
Counsel for the Respondent(s): : Mr. Rutwik Panda for R.1  
Mr. R.K. Mehta  
Mr. Antaryami Upadhyay  
Ms. Ishita for R.2

**ORDER**

**IA No. 406 & 407 of 2013**  
***(Appls. for condonation of delay)***

I.A. NO. 406 of 2013 is an application to condone the delay of 25 days in re-filing the Appeal and I.A. No. 407 of 2013 is an application to condone the delay of 11 days in filing the Appeal.

We have heard the learned counsel for the parties. Though we are not satisfied with the reasons for the delay in refiling, we deem it appropriate to condone the delay on payment of some costs. Accordingly, the Applicant is directed to pay the cost of Rs.10,000/- (Rupees ten thousand only) to a charitable organization, namely, "**Dr. Ruhi Foundation School, Village: Gheja, Sector-93, NOIDA, A/c (TRUST): Payable to : SAIDEEP DR. RUHI FOUNDATION, A/c No. 95266 3443**" within ten days. Thus, both the Applications are disposed of.

After receiving the compliance report, the Registry is directed to number the Appeal and post for Admission on **07.01.2014.**

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**